

- Dedicated PNDT cells have been set up at State/district level for enhancing in-house capacities for building credible cases for conviction against violations of the Act.
 - Surprise field inspections of ultrasound clinics by the National Inspection and Monitoring Committee (NIMC) in States/UTs against violations under the Act.
 - NIMC has been further empowered to oversee follow-up action by Appropriate Authorities against organizations found guilty of violations under the Act during inspections.
 - Sensitization and training programme have been conducted for law enforcers, medical practitioners, judiciary etc. for effective implementation of the Act.
 - Comprehensive mass media awareness campaign has been undertaken through print and electronic media.
- (c) No such proposal has been received from the Planning Commission.
- (d) Does not arise.

Training of doctors in management course

†871. SHRI ASHK ALI TAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the doctors engaged in Government service are being made to do post graduation diploma in public health management course from National Institute of Health and Family Welfare at Government expenses;
- (b) if so, the expenditure incurred by Government on each doctor;
- (c) the number of doctors from Rajasthan who underwent this training so far;
- (d) whether the benefit of this training is being taken in public interest by posting them as per their training; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Some of the Government doctors are being sponsored to do post graduate diploma in public health management conducted by Public Health Foundation of India in several institutions including National Institute of Health and Family Welfare.

(b) Expenditure is incurred by respective State Government from funds provided under National Rural Health Mission.

†Original notice of the question was received in Hindi.

(c) Total number of doctors from Rajasthan who have undertaken this course are:—

Sl. No.	No. of doctors	Batch of year	Result
1.	02	2009-10	Passed
2.	05	2010-11	Passed
3.	05	2011-12	On-going

(d) and (e) The Government of Rajasthan has informed that it is taking maximum benefit of the said training by posting three trained doctors on administrative posts and other four would be posted after lifting of ban on transfers.

**Unethical practice of pharma companies to evade
pricing control**

872. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry is aware of the unethical and corrupt practices by the pharma companies by which while retaining the popular brand names of their price controlled products they change the ingredients to evade ceiling prices;

(b) if so, whether the Ministry has examined such incidents from the stand point of prices as well as the health of the people;

(c) if so, what is Government's reaction thereto; and

(d) the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) to (d) Yes. The issue was deliberated with the State Drug Controllers also in the meeting of the Drugs Consultative Committee. The State Drug Controllers were asked not to grant licences in such cases. Further, with the enactment of the Drugs and Cosmetics (Amendment) Act, 2008 and consequent enhancement of the penal provisions under the Act, any such attempt which results in tampering with the quality of the drugs is punishable thereunder.

**Programmes for improving coverage of
institutional deliveries**

873. SHRI HUSAIN DALWAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the programmes and schemes being run by the Ministry which aim for improving the coverage of institutional deliveries in the country as according to the findings of the National